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(2020) 01 AHC CK 0036 Allahabad High Court

Case No: Matters Under Article 227 No. 8078 Of 2019

Nand Lal Keshari APPELLANT

Vs

Shashi Bhushan Agarwal RESPONDENT

Date of Decision: Jan. 20, 2020

Acts Referred:

• Uttar Pradesh Urban Buildings (Regulation Of Letting, Rent And Eviction) Act, 1972 - Section 20(2)(a), 20(4), 21(1)(a), 30(1)

• Code Of Civil Procedure 1908 - Order 15 Rule 5

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Surya Prakash Kesarwani, J

Bench: Single Bench

Advocate: Krishna Nand Rai, Vijay Anand Rai, Rajni Ojha, Ravindra Nath Chaubey

Final Decision: Dismissed

Judgement